

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
**FOR THE ATTENTION OF THE CREDITORS OF**  
**PROJECT 'ELEGANT VILLE' OF ELEGANT INFRACON PRIVATE LIMITED SITUATED AT PLOT NO.**  
**GH – 06B, SECTOR TECH ZONE IV, NOIDA EXTENSION, GREATER NOIDA, UTTAR PRADESH.**  
**ELEGANT INFRACON PRIVATE LIMITED**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons Regulations, 2016))

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Project 'Elegant Ville' of Elegant Infracon Private Limited situated at Plot No. GH – 06B, Sector Tech Zone IV, Noida Extension, Greater Noida, Uttar Pradesh.
2.	Date of incorporation of corporate debtor	11.02.2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi, India, under the Companies Act, 1956
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U70200DL2010PTC198957
5.	Address of the registered office and principal office (if any) of corporate debtor	H. No. 225 F/F, Durga Mandir Gali, Village Kondli, East Delhi, India, 110096
6.	Insolvency commencement date in respect of corporate debtor	30.04.2024 (Order received on 01.05.2024)
7.	Estimated date of closure of insolvency resolution process	27.10.2024 (from 30.04.2024)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name – Mr. Naresh Kumar Aggarwal Reg No- IBBI/IPA-001/IP-P-02116/2020-2021/13274
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add – M - 806, Emaar Palm Drive ,Golf Course Ext. Road, Sector 66 ,Near Badshahpur Chowk, Gurgaon, Haryana, 122018 Email- nareshaggarwal375@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address – M-806, Emaar Palm Drive, Golf Course Ext. Road, Sector 66, Near Badshahpur Chowk, Gurgaon, Haryana, 122018 Email – cirp.elegant@gmail.com <b>(For submission of Claims, please see to the instructions mentioned underneath)</b>
11.	Last date for submission of claims	15.05.2024 (14 days from the receipt of order i.e. 01.05.2024)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottee under Real Estate Project
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Varun Vashisht IBBI/IPA-001/IP-P-01919/2020-2021/13141 R-8, South Extension Part 2, South, National Capital Territory of Delhi,110049  2. Rajesh Ramnani IBBI/IPA-002/IP-N00993/2020 2021/13187 D-44, Second Floor, back side, Naraina Vihar, Delhi,110028  3. Vikky Dang IBBI/IPA-003/00359/2021-2022/13763 B-11, Near Mangal Bazar Gurudwara, Vishnu Garden, New Delhi-110018
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Project 'Elegant Ville' of Elegant Infracon Private Limited situated at Plot No. GH – 06B, Sector Tech Zone IV, Noida Extension, Greater Noida, Uttar Pradesh. on 30.04.2024

The creditors of Project 'Elegant Ville' of Elegant Infracon Private Limited situated at Plot No. GH – 06B, Sector Tech Zone IV, Noida Extension, Greater Noida, Uttar Pradesh are hereby called upon to submit their claims with proof on or before 15.05.2024 to the Interim Resolution Professional.

**The financial creditors shall submit their claims with proof by electronic means only.** The Financial Creditors should submit their Claim at the website <https://taskforibc.com>. If in case of any query relating to uploading the same, the contact details of the concerned person is (M) 9870099713. **Other creditors can submit the claims with proof in person, by post or by electronic means.** Those Creditors who intend to submit the Claim in physical mode, **can submit at the address mentioned in entry No. 10 .**

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA

Submission of false or misleading proofs of claim shall attract penalties.



Naresh Kumar Aggarwal  
Interim Resolution Professional  
Reg No- IBBI/IPA-001/IP-P-02116/2020-2021/13274  
AFA valid upto : 17.12.2024  
M - 806, Emaar Palm Drive ,Golf Course Ext. Road,  
Sector 66 ,Near Badshahpur Chowk, Gurgaon, Haryana, 122018  
**Email id: nareshaggarwal375@gmail.com**

Date: 03.05.2024

Place: Gurugram



HINDUJA HOUSING FINANCE LIMITED
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015.
418, 4th Floor, Pearl Omaxe Tower-2, Netaji Subhash Place, Pitampura Delhi 110034
ALM - Mr. Parmod Chand, 9990338759
SYMBOLIC POSSESSION NOTICE
Whereas the undersigned being the Authorized Officer of the HINDUJA HOUSING FINANCE LIMITED under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "the Borrowers") to repay the amount within 60 days from the date of receipt of said notice.

TATA CAPITAL LIMITED
CIN No. U65990MH1991PLC060670.
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai - 400013.
DEMAND NOTICE
Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").
Tata Capital Limited ("TCL") is a non-banking finance company, incorporated under the provisions of the Companies Act, 1956 having its registered office at 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai - 400013 and a branch office amongst others at 7th Floor, Videocon Tower, Block 7 E, Jhandewani Extension, Karol Bagh, New Delhi -110 055. Pursuant to the Order dated 24th November, 2023 of the National Company Law Tribunal (NCLT), Mumbai bench has duly sanctioned the Scheme of Arrangement between Tata Capital Financial Services Limited ("TCFSL") and Tata Cleantech Capital Limited ("TCL") as transferees and Tata Capital Limited ("TCL") as transferee under the provisions of Sections 230 to 232 r/w Section 66 and other applicable provisions of the Companies Act, 2013 ("said Scheme"). In terms thereof, TCFSL and TCCL (Transferor Companies) along with its Undertaking have merged with TCL (the Transferee Company), as a going concern, together with all the properties, assets, rights, benefits, interests, duties, obligations, liabilities, contracts, agreements, securities etc. as more specifically described in the said Scheme from the effective date i.e., 1st January, 2024. In pursuance of the said Order and the Scheme, all the facility documents executed by TCFSL (now amalgamated into TCL) and all outstanding in respect thereof stood transferred to TCL. Accordingly, the undersigned being the Authorized Officer of Tata Capital Limited ("TCL") (Transferee of Tata Capital Financial Services Ltd.) under the Act and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Rules already issued detailed Demand Notice dated 29.04.2024 under Section 13(2) of the Act, calling upon the Borrower(s)/Mortgagor (s)/Guarantor(s) (all singly or together referred to as "Obligors" listed hereunder, to pay the amount mentioned in the respective Demand Notice, within 60 days from the date of the Notice, as per details given below. Copies of the said Notice are served by Speed Post and are available with the undersigned, and the said Obligor(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours. In connection with the above, Notice is hereby given, once again, to the said Obligor(s) to pay to TCL, within 60 days from the date of the Notice, the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset has been mortgaged to TCL (Transferee of Tata Capital Financial Services Ltd.) by the said Obligor(s) respectively.

Table with 5 columns: Loan Account No., Name of Obligor(s)/Legal Heir(s)/Legal Representative(s), Total Outstanding Dues (Rs.) as on below date, Date of Demand Notice and date of NPA, Description of the Secured Assets/Immovable Properties/Mortgaged Properties. Includes details for Channel Finance, Term Loan, and 21815250.

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Advertisement to be published in the newspaper for change of registered office of the company from one state to another.
Before the Central Government, Regional Director at Northern Region
In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014.
AND
In the matter of:
INOLES SUSTAINABLE INGREDIENTS INDIA PRIVATE LIMITED
having its registered office at 101, First Floor, Betsch Business Towers, Sector - 48 Sohna Road, Gurgaon - 122018, Haryana, India.

IDFC First Bank Limited
(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)
CIN : L65110TN2014PLC097792
Registered Office: - KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031.
Tel : +91 44 4564 4000 | Fax: +91 44 4564 4022
APPENDIX IV [Rule 8(1)] POSSESSION NOTICE (For immovable property)
Whereas the undersigned being the Authorised Officer of the IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 25.01.2024 calling upon the borrower, co-borrowers and guarantors 1. Rajiv Mohan Chandra, 2. Priti Chandra to repay the amount mentioned in the notice being Rs.22,35,074.02/- (Rupees Twenty Two Lac Thirty Five Thousand Seventy Four And Two Paise Only) as on 26.01.2024 within 60 days from the date of receipt of the said Demand notice.

IDFC First Bank Limited
(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)
CIN : L65110TN2014PLC097792
Registered Office: - KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031.
Tel : +91 44 4564 4000 | Fax: +91 44 4564 4022
APPENDIX IV [Rule 8(1)] POSSESSION NOTICE (For immovable property)
Whereas the undersigned being the Authorised Officer of the IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 29.12.2023 calling upon the borrower, co-borrowers and guarantors 1. Syed Naseem Haider, 2. Ashoor Fatima to repay the amount mentioned in the notice being Rs.18,44,713.75/- (Rupees Eighteen Lakh Forty Four Thousand Seven Hundred Thirteen and Seventy Five Paise Only) as on 30.12.2023 within 60 days from the date of receipt of the said Demand notice.

ADITYA BIRLA FINANCE LIMITED
Registered Office: Indian Rayon Compound, Veraval, Gujarat-362 266.
Corporate Office: 107 Floor, R Tack Park, Nirton Complex, Nr. Hub Mall, Goregaon (E), Mumbai-400 063, MH.
POSSESSION NOTICE [SEE RULE 8 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002]
Whereas the undersigned being the Authorized Officer of Aditya Birla Finance Limited (ABFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice.

केनरा बैंक Canara Bank
भारत सरकार का उपकर्म A Government of India Undertaking
सिंडिकेट Syndicate Regional office: Mathura.
Demand Notice
Notice Under Section-13(2) of The Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002.
Whereas at the request of you (below mentioned borrowers or/and guarantors/Mortgagor) Branch Coming Under Canara Bank Regional office: Mathura, had granted loan/Credit Facilities against scheduled property, creating security interest in favour of the bank. The particulars of property mortgaged by you, by way of deposit of title deeds creating security interest in favour of the bank are mentioned hereunder, As you have failed to discharge the debt due to the bank, the below mentioned loan account has been classified as Non-Performing Asset on 05.10.2020 as per the guidelines issued by the Reserve Bank of India. As the Demand Notice dated 05.04.2024 sent to you by Registered Post calling upon you to discharge the debt due to Bank were returned, unserved, we are publishing contents of demand notice as under for your information.

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)
1st Floor, SCO 33-34-45 Sector-17A, Chandigarh
(Additional space allotted on 3rd & 4th Floor also)
Case No.: OA/1372/2021
Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993. Exh.No.-22540
STATE BANK OF INDIA VS. BEENU BHALLA
To,
(3) SRS REAL ESTATE PVT LTD
THROUGH ITS DIRECTOR SRS MULTIPLEX SECTOR 12 FARIDABAD, HARYANA
Also At. 1202, 27 NEW DELHI HOUSE BARAKHANMBA ROAD CANNAUGHT PLACE NEW DELHI, DELHI
SUMMONS
WHEREAS, OA/1372/2021 was listed before Hon'ble Presiding Officer / Registrar on 26/04/2024. WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 3306127/- (application along with copies of documents etc. annexed). In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under-

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SPECTRUM AERO PRIVATE LIMITED OPERATING IN AVIATION SERVICES, LOCATED AT NEW DELHI
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.)
RELEVANT PARTICULARS
1. Name of the Corporate Debtor along with PAN/CIN/LLP No. Spectrum Aero Private Limited CIN: U52200DL2011PTC213169 | PAN: AAFCR1388E
2. Address of the registered office The Valley, 20 Regency Farms, Asola, New Delhi
3. URL of website Website of the Corporate Debtor is not in operation
4. Details of place where majority of fixed assets are located No fixed assets available with the Corporate Debtor. However, As per Companies Act, 2013, the Company has brought forward business losses of Rs.98,32,86,786/- as on 31/03/23 & Unabsorbed Depreciation & Allowance under section 35(4) of the Income Tax Act, 1961 is Rs. 3,66,246/- as on 31/03/2023. The Current year (2023-24) book losses as per Income Tax Act, 1961 is Rs. 13,68,390/-
5. Installed capacity of main products/ services Not Applicable
6. Quantity & value of main products/ services sold in last financial year The Operations of the company is shut since 2022.
7. Number of employees/ workmen No employees at present
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at Email request be sent to: irpspectrum@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at Email request be sent to: irpspectrum@gmail.com
10. Last date for receipt of expression of interest 18/05/2024
11. Date of issue of provisional list of prospective resolution applicants 23/05/2024
12. Last date for submission of objections to provisional list 28/05/2024
13. Date of issue of final list of prospective resolution applicants 01/06/2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants 06/06/2024
15. Last date for submission of resolution plans 06/07/2024
16. Process email id to submit EOI irpspectrum@gmail.com
Punit Handa
Resolution Professional for Spectrum Aero Private Limited (Under CIRP)
Date : 02.05.2024 Registration No: IBSI/IPA-002/IP-N00298/2017-2018/10857
Place: Gurgaon Address: 1005, Sector-31, Gurgaon, Haryana-122001

FORM A
PUBLIC ANNOUNCEMENT
FOR THE ATTENTION OF THE CREDITORS OF ELEGANT INFRACON PRIVATE LIMITED
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.)
RELEVANT PARTICULARS
1. Name of corporate debtor ELEGANT INFRACON PRIVATE LIMITED
2. Date of incorporation of corporate debtor 11.02.2010
3. Authority under which corporate debtor is incorporated / registered Registrar of Companies, Delhi, India, under the Companies Act, 1956
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor U70200DL2010PTC198957
5. Address of the registered office and principal office (if any) of corporate debtor H. No. 225 FF, Durga Mandir Gali, Village Konthi, East Delhi, India, 110096
6. Insolvency commencement date in respect of corporate debtor 30.04.2024 (Order received on 01.05.2024)
7. Estimated date of closure of insolvency resolution process 27.10.2024 (from 30.04.2024)
8. Name and registration number of the insolvency professional acting as interim resolution professional Name - Mr. Naresh Kumar Aggarwal Reg No. : IBSI/IPA-001/IP-P-02116/2020-2021/13274
9. Address and e-mail of the interim resolution professional, as registered with the Board Reg. Add - M - 806, Emaar Palm Drive, Golf Course Ext. Road, Sector 66, Near Badshahpur Chowk, Gurgaon, Haryana, 122018 Email- nareshaggarwal375@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional Address - M-806, Emaar Palm Drive, Golf Course Ext. Road, Sector 66, Near Badshahpur Chowk, Gurgaon, Haryana, 122018 Email - cirp.elegant@gmail.com (For submission of Claims, please see to the instructions mentioned underneath)
11. Last date for submission of claims 15.05.2024 (14 days from the receipt of order i.e. 01.05.2024)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Allottee under Real Estate Project.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) 1. Varun Vashisht IBSI/IPA-001/IP-P-01919/2020-2021/13141 R-8, SOUTH EXTENSION PART 2, South, National Capital Territory of Delhi, 110049
2. Rajesh Ramrani IBSI/IPA-002/IP-N00993/2020-2021/13187 D-44, Second Floor, back side, Naraina Vihar, Delhi, 110028
3. Vikki Dang IBSI/IPA-003/00359/2021-2022/13763 B-11, Near Mangal Bazar Gurudwara, Vishnu Garden, New Delhi-110018
14. (a) Relevant Forms and (b) Details of authorized representatives are available at: www.ibbi.gov.in
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Elegant Infracon Private Limited on 30.04.2024. The creditors of Elegant Infracon Private Limited are hereby called upon to submit their claims with proof or before 15.05.2024 to the Interim Resolution Professional. The financial creditors shall submit their claims with proof by electronic means only. The Financial Creditors should submit their Claim at the website www.elegantinfracon.com. If in case of any query relating to uploading the same, the contact details of the concerned person is (M) 9870099713. Other creditors can submit the claims with proof in physical, by post or by electronic means. Those Creditors who intend to submit the Claim in physical mode, can submit at the address mentioned in entry No. 10.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA. Submission of false or misleading proofs of claim shall attract penalties.
Sd/-
Naresh Kumar Aggarwal
Interim Resolution Professional
Reg No- IBSI/IPA-001/IP-P-02116/2020-2021/13274
AFA valid upto : 17.12.2024
M - 806, Emaar Palm Drive, Golf Course Ext. Road, Sector 66, Near Badshahpur Chowk, Gurgaon, Haryana, 122018
Date: 03.05.2024 Place: Gurgaon Email id: nareshaggarwal375@gmail.com

### NORTHERN RAILWAY INVITATION OF TENDERS THROUGH E-PROCUREMENT SYSTEM

**Tender Notice No. 09/2024-2025 Date: 03.05.2024**

Principal Chief Materials Manager, Northern Railway, New Delhi - 110001, for and on behalf of the President of India, invites e-tenders through e-procurement system for supply of the following items:-

S. Tender No.	Brief Description	Qty.	Closing Date
01	10240052A FIRE RETARDANT CURTAIN FABRIC (BLUE COLOUR)	12783 MTR	27.05.24
02	16243593 LATERAL DAMPER 200 KG	433 NOS	28.05.24
03	07231399B VALVE MAGNET G-21, 110V	280 NOS	03.06.24
04	12231005 SINGLE CORE ELASTOMERIC CABLE SIZE 240 sq MM, 1500 VOLTS	1760 METRE	03.06.24
05	07233446 AXLE BOX PIVOT BUSH WITH SOLID	3228 NOS	01.07.24
06	07235154A DOOR ARRANGEMENT (R&H&L)	40 SET	24.07.24

**NOTE -1.** Vendors may visit the IREPS website i.e. [www.ireps.gov.in](http://www.ireps.gov.in) for details. **2.** No Manual offer will be entertained.

**1336/24 SERVING CUSTOMERS WITH A SMILE**

### Notice to Borrower

Borrower/s:- Mrs. Meena Meena, Mr Raja Raja (Prospect No. 779968)

Pursuant to taking possession of the secured asset "Flat No-S14, RHS, Second Floor Plot No-14, Area Admeasuring 324 Sq Ft Carpet Area and 360 Sq Ft, Super Built-Up Area, Kharsa No-1165, Keshav Complex, Loni, Ghaziabad, 201102, National Capital Region, India"

by the Authorised Officer of IIFL Home Finance Limited (IIFL-HFL) under the SARFAESI Act, for the recovery of amount due from borrower/s, authorized officer.

Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.

Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.

For further details, Contact toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email:- [auction.hf@iifl.com](mailto:auction.hf@iifl.com).

Corporate Office: Plot No.- 38, Phase-IV, Udyog Vihar, Gurgaon, Haryana-122015.

Sd/- Authorised Officer, IIFL Home Finance Limited (IIFL-HFL) (Formerly known as India Infoline Housing Finance Ltd)

Place: Ghaziabad Date: 04-May-2024

### CORRIGENDUM

This is a corrigendum to the Publication of Form A Public Announcement for the attention of the creditors of Elegant Infracore private limited under regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process For Corporate Persons Regulations, 2016) dated 03.05.2024

For the entire public Announcement "Elegant Infracore Private Limited" shall be read as "Project 'Elegant Villa' of Elegant Infracore Private Limited situated at Plot No. GH - 06B, Sector Tech Zone IV, Noida Extension, Greater Noida, Uttar Pradesh."

For [www.evotingforib.com](http://www.evotingforib.com) it shall be read as <https://itaskforib.com>

Sd/- Date: 04.05.2024 **Naresh Kumar Aggarwal** Interim Resolution Professional

Reg No- IBB/PA-001/1P-D-22116/2020-2021/113274

AFSA valid upto: 17.12.2024

M - 806, Emaar Palm Drive, Golf Course Ext. Road, Sector 66, Near Badshahpur Chowk, Gurgaon, Haryana, 122018 Email id: [nareshaggarwal375@gmail.com](mailto:nareshaggarwal375@gmail.com)

### FEDERAL BANK

YOUR PERFECT BANKING PARTNER

LCRD / New Delhi Division, U.G.F, Federal Towers, 27, West Patel Nagar, New Delhi-110008 Ph.No.011-40733977, 78, 79 & 80 Email: [ndlicrd@federalbank.co.in](mailto:ndlicrd@federalbank.co.in) CIN: L65191KL1831PLC000368 Website: [www.federalbank.co.in](http://www.federalbank.co.in)

#### NOTICE U/S 13(2) OF SARFAESI ACT, 2002 (hereinafter referred to as Act) r/w Rule 3(1) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

**(REGD./AD)**

**SHRI. HARSHIT DANGI, S/o MOTI LAL DANGI.**

(a) 1-E Shiv Park Colony, Durga Nursery Road, Udaipur, Shastri Circle, Rajasthan-313001,

(b) K-35 Gold Leaf Vilas Sukher, Behind Rajkamal Hotel, Udaipur, Rajasthan-313001.

Shri Harshit Dangi as principal borrower availed of from our Bank's Udaipur branch credit facilities i.e. Federal Personal Car Loan A/C No 15527400001066 of Rs.9,57,988/- (Rs. Nine Lakh Fifty Seven Thousand Nine Hundred Eighty Eight Only) including insurance premium of an amount of Rs 16988/- on 23.05.2022 after executing necessary security agreements / loan documents in favour of the Bank.

Towards the security of the aforesaid credit facilities availed from the Bank, Shri Harshit Dangi has created security interest in favour of the Bank by way of hypothecation in respect of the following movable security.

**DESCRIPTION OF HYPOTHECATED MOVABLE PROPERTY**

Hypothecation of Toyota Glanza V Petrol MT having Chassis No. MBHJWC13NE162754, Engine No. K12NP7056802, 2022 Model, Petrol, Cafe White Colour bearing Registration No. RJ27CL1350.

The aforesaid hypothecated security hereinafter referred to as 'the secured assets'. The undersigned being Authorized Officer of the Federal Bank Ltd, hereby inform you that a sum of ₹ 8,26,085/- (Rupees Eight Lakh Twenty Six Thousand and Eighty Five only) is due from you as on 19.03.2024 under your FPLC with number 15527400001066 maintained with Udaipur branch of the Bank. In view of the default in repayment, your loan account is/is are classified as Non-Performing Asset on 14.04.2024 as per the guideline of RBI. You are hereby called upon to pay the said amount with further interest @ 9.70 % and penal interest @ 2% per annum with monthly rests from 15.04.2024 till the date of payment and costs within 60 days from the date of this notice, failing which, the Bank will exercise all the powers under section 13 of the Act against you and the above mentioned secured assets such as taking possession thereof including the right to transfer them by way of lease, assignment or sale, or taking over the management of the secured assets for realising the dues without any further notice to you. It is informed that, you shall not transfer by way of sale, lease or otherwise any of the above-mentioned secured assets without the Bank's written consent. In the event of your failure to discharge your liability and the bank initiates remedial actions as stated above, you shall further be liable to pay to the bank all cost, charges and expenses incurred in that connection. In case the dues are not fully satisfied with the sale proceeds of the secured assets, the bank shall proceed against you personally for the recovery of the balance amount without further notice. Your attention is also invited to the provisions of section 13 (B) of the Act, in respect of time available, to redeem the secured assets (security properties).

This notice is issued without prejudice to the other rights and remedies available to the bank for recovering its dues. This notice was issued on 17.04.2024 and the same was served to you but seems not received by you which necessitated this publication as per SARFAESI Act, 2002.

For The Federal Bank Ltd., Associate Vice President (Authorized Officer under SARFAESI Act)

### ICICI Bank PUBLIC NOTICE

Authorised Officer of ICICI Bank hereby inform that scheduled auction, to be held for the immovable Asset under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 stand cancelled until further notice, due to legal case is sub judice before honourable court.

The list of auctions that are postponed are given hereunder;

Sr. No.	Name of Borrower/s/ Co-Borrower/s/ Guarantors	Details of the Secured asset(s) with known encumbrances, if any	Scheduled Date & Time of Auction
1.	M/S. Nest Educational And Welfare Society Samiti (Borrower/ Mortgage) Mr. Mohd Irshad (Co-Borrower, Mortgage), Mohammad Shahid (Co-Borrower, Mortgage) Mr. Nazia Irshad (Co-Borrower) Mr. Jitendra Anjana (Co-Borrower) Shazia Shahid (Guarantor), Manju Anjana (Guarantor)	Property 1-Industrial Plot No. D-92, Pocket-F, Dr. Ram Manohar Lohiya Nagar, Meerut, Uttar Pradesh-250002 Admeasuring Total Area 162 Square Meter Property 2- Industrial Plot No. D-90, Pocket-F, Dr. Ram Manohar Lohiya Nagar, Meerut, Uttar Pradesh-250002 Admeasuring Total Area 162 Square Meter Total area of both Property 162 Sq Mt + 162 Sq Mt = 324 Square Meter	May 29, 2024 From 11:00 AM-12:00 Noon

Date: May 04, 2024 Sd/- Authorised Officer  
Place: Meerut ICICI Bank Limited

### HERO HOUSING FINANCE LIMITED

Contact Address: Building No. 27, 2nd Floor, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057, Regd. Office: 05, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057, Ph: 011-49267000, Toll Free No: 1800 212 8900, Email: [customer.care@herohf.com](mailto:customer.care@herohf.com)

#### POSSESSION NOTICE (FOR IMMOVABLE PROPERTY) (As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the Hero Housing Finance Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Hero Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s)/ Legal Representative(s)	Date of Demand Notice/ Amount as per Demand Notice	Date of Possession (Constructive Physical)
19HF00LH00100002696, HFNFO1APL2300036578	Adesh Kumar, Saroj Sharma	15.02.2024, Rs. 22,70,674/- as on date 15.02.2024	02/05/2024 (Symbolic)

**Description of Secured Assets/Immovable Properties:-** Left Hand Side Portion of First Floor Without Right of Property On Plot Bearing No. E-60 Built On Land Measuring 66.5 Square Yards Out Of Kharsa No. 213, Situated in The Area Of Village- Malia, Aali Known As Nanhey Park Uttar Nagar, New Delhi -110059, fitted with electric, water and sewer connection, with common rights of staircase and passage, along with one bike parking at split floor. Bounded By: North: Other's Plot, East: Plot No. 61, South: Porson of Plot No. 63, West: Road.

**DATE :- 04-05-2024, PLACE:- DELHI**

Sd/- Authorised Officer FOR HERO HOUSING FINANCE LIMITED

### CAN FIN HOMES LTD.

SCO-3, 1st Floor, Sector-14, Sonapat-131001 Ph: 0130-2235101, M. 7625079179 Email: [sonapat@canfinhomes.com](mailto:sonapat@canfinhomes.com) CIN No. L85110KA1987PLC008699

#### POSSESSION NOTICE (Rule 8(1)) For Immovable Property

The undersigned being the Authorized Officer of Can Fin Homes Ltd, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of the powers under the said Act and Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 05.02.2024 calling upon the borrowers Mr. Rattan Lal S/o Shiv Charan Das and Mrs. Madhu W/o Rattan Lal and Mr. Vivek S/o Mr. Rattan Lal to repay the amount mentioned in the notice being Rs. 10,70,924/- (Rupees Ten Lakh Seventy Thousand Nine Hundred Twenty Four Only) with further interest at contractual rates, till date of realization within 60 days from the date of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred under Section 13(4) of the said Act read with Rule 8 of the (Security Interest Enforcement) Rules, 2002 on this 1st day of May, 2024.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of CFHL for an amount of Rs. 10,70,924 /- (Rupees Ten Lakh Seventy Thousand Nine Hundred Twenty Four Rupees Only) and interest thereon.

#### Description of immovable property

**KHARSA NO 1793/698/1 SITUATED WITHIN THE REVENUE ESTATE OF VILL KALUPUR/SONEPAT TEHSIL & DISTT SONEPAT HARYANA 131001**

**Boundaries:** NORTH: Gall SOUTH: Land of Shiv Charan  
EAST: Land of Smt. Seema WEST: Land of Ram Charan

**Date: 03.05.2024**  
**Place: Sonapat**

Sd/- Authorised Officer CAN FIN HOMES LTD.

### SUPREME HOUSING FINANCE LIMITED

#### POSSESSION NOTICE (Appendix IV) Rule 8(1)

Whereas the Authorized Officer of M/s Supreme Housing Finance Ltd, a Housing Finance Bank Company under the National Housing Bank Act, under the provision of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) (hereinafter referred to as "SARFAESI Act, 2002") having its registered Presently at 2nd Floor, 13/29, Block-E, Harsha Bhawan, Middle Circle, Connaught Place, New Delhi-110001, (hereinafter referred to as "SHFL") and in exercise of the powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rule, 2002 issued a Demand Notice to the following (Borrowers) & (Co-Borrowers) to repay the amount mentioned in the notice within 60 days from the date of receipt of the said Notice. The borrower/Guarantor having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on as per under mentioned Date.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of "SHFL" and interest other charges thereon. The attention of the Borrower is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

**Name & Address of Borrower/Co-Borrower:- 1. LAU DEVI W/O VINOD KUMAR BANWARA BHERUNDA NAGARA, NAGARA RAJASTHAN-340311, ALSO AT:- 61, MEGHWALA KA BAS, BANAVADA, TH. DEGANA, DIST. NAGARA, 2. VINOD KUMAR 2. BADRI NARAYAN BANWARA BHERUNDA NAGARA, NAGARA RAJASTHAN-340311, ALSO AT:- 60, RAJPUTI KA MOHALA, BANAVADA, TH. DEGANA, DIST. NAGARA, 3. DEBUDI W/O BADRI NARAYAN RAJPUTI KA BAS, BANWARA NAGARA, RAJASTHAN-340311, 4. BADRI NARAYAN S/O MANGU RAM MEGHWALA KA BAS, BANWARA NAGARA, RAJASTHAN-340311**

**Demand Notice Dated :- 31.10.2023**  
**Amount of Demand Notice :- Rs. 2,45,188/- (Rupees Two Lakh Forty Five Thousand One Hundred Eighty Eight Only) as on 16-02-2024**  
**Date of Possession :- 02.05.2024**

**Details of Property :-** ALL THAT PIECE AND PARCEL OF RESIDENTIAL PROPERTY SITUATED AT GRAM VILLAGE BANWADA GRAM PANCHAYAT NIMBOLA BISWA PANCHAYAT SAMITEE RIYABADI, DISTT. NAGARA, (PATTI No. 100), AS BOUNDED:- EAST: HOUSE OF PUNA RAM S/O SITA RAM, WEST: HOUSE OF KALISH S/O SITA RAM, NORTH: RAM RASTA, SOUTH: HOUSE OF SHRAWAN RAM S/O MANGALA RAM, ADMEASURING AREA - 72.50 YARDS.

**Name & Address of Borrower/Co-Borrower :- 1.MUNNI BANO W/O ARAPHAN ALI, 2. ARAPHAN SYA S/O NIJAM SYA, 3. FAJAL ALI S/O ARAPHAN SYA, 4. INTIJAL ALI SEYAD S/O ARAPHAN SYA, All Residing at - H. No. 149, SAJO KA BAS, BHERUNDA NAGARA, RAJASTHAN (INDIA) - 341031**

**Demand Notice Dated :- 28.11.2023**  
**Amount of Demand Notice :- Rs. 2,27,565/- (Rupees Two Lakh Twenty Seven Thousand Five Hundred Sixty Five Only) as on 14-Nov-2023**  
**Date of Possession :- 02.05.2024**

**Details of Property :-** ALL THAT PIECE AND PARCEL OF A RESIDENTIAL PROPERTY SITUATED AT GRAM VILLAGE BHERUNDA GRAM PANCHAYAT BHERUNDA PANCHAYAT SAMITEE RIVA BADI, DISTT. NAGARA, RAJASTHAN (ADMEASURING AREA 59.25 SQ. FT.) AND BOUNDED AS:- NORTH:HOUSE OF ASHARAM KHATHI & SHRI MADANLAL SOUTH - HOUSE OF CHANDURAM KHATHI EAST - NIKAL & RASTA WEST HOUSE OF SHRI SADIK & SHRI SOHANRAM

**Name & Address of Borrower/Co-Borrower :- 1. PREMI W/O HARILAL 60, KAHARO KA BAS, JASWANTPURA LESWA, AJMER, RAJASTHAN-305201, ALSO AT: 54, KAHARO KA BAS, JASWANTPURA LESWA, AJMER, RAJASTHAN-305201, 2. HIRA RAM S/O CHANDRA RAM, 3. JITENDRA SAIN S/O HIRA LAL, 4. PINKI DEVI W/O HIRANANDA SAIN, All Residing at - 54, KAHARO KA BAS, JASWANTPURA LESWA, AJMER, RAJASTHAN-305201, ALSO AT: 60, KAHARO KA BAS, JASWANTPURA LESWA, AJMER, RAJASTHAN-305201.**

**Demand Notice Dated :- 23.09.2023**  
**Amount of Demand Notice :- Rs. 3,51,539/- (Rupees Three Lakh Fifty One Thousand Five Hundred Thirty Nine Only) as on 18-Sep-2023**  
**Date of Possession :- 02.05.2024**

**Details of Property :-** ALL THAT PIECE AND PARCEL OF RESIDENTIAL PROPERTY SITUATED AT GRAM VILLAGE JASWANTPURA GRAM PANCHAYAT GRAM PANCHAYAT JASWANTPURA PANCHAYAT SAMITEE PISHGANG, DISTT AJMER AND BOUNDED WITH DIMENSION AS UNDER:- EAST: HOUSE OF NORT/CHANDRA, WEST: GOPAL SEN (BHOPIA) K KODIYANI NORTH: KAHARO KA BAS & RASTA, SOUTH: PARIMARIK GUJAWAD, ADMEASURING AREA: 86.50 YARDS.

**Name & Address of Borrower/Co-Borrower :- HAJRI W/O ALLADIN, 2. SHAHNOOR KATHAT S/O ALLADIN, 3. AAJAD KATHAT S/O ALLADIN, All Residing at - AMARPURA TEHSIL RAIPUR DISTT PUNJAB, RAJASTHAN 306102**

**Demand Notice Dated :- 28.06.2023**  
**Amount of Demand Notice :- Rs. 37,906,000/- (Rupees Three Lakh Fifty Seven Thousand Nine Hundred Sixty Five Only) as on 14-05-2023**  
**Date of Possession :- 02.05.2024**

**Details of Property :-** ALL THAT PIECE AND PARCEL OF RESIDENTIAL ABADI LAND 147.77 SQ. TD. SITUATED AT GRAM AMARPURA GRAM PANCHAYAT AMARPURA THE- RAIPUR, DIST- PALLA AREA 147.77 SQ. YDS (REGISTERED SALE DEED/PATTI No. 1997 Book No. 40 DATED 04.10.2021) BOUNDED WITH DIMENSION AS UNDER:- EAST: HOUSE OF ARVIND/GAUFUR, WEST: HOUSE OF SATAR/ABUL REHAMAN, NORTH: COMMON ROAD, SOUTH: PUBLIC COT/PANCHAYAT LAND

**Place: Rajasthan**  
**Date: 02.05.2024**

**Authorised Officer,**  
**SUPREME HOUSING FINANCE LIMITED**

### FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

#### FOR THE ATTENTION OF THE CREDITORS OF JHUNSONS CHEMICALS PRIVATE LIMITED

#### RELEVANT PARTICULARS

No.	Name of Corporate Debtor	Jhunjsons Chemicals Private Limited
1. <td>Date of incorporation of Corporate Debtor</td> <td>07/09/1992</td>	Date of incorporation of Corporate Debtor	07/09/1992
2. <td>Authority under which Corporate Debtor is incorporated / registered.</td> <td>Registrar of Companies, Delhi</td>	Authority under which Corporate Debtor is incorporated / registered.	Registrar of Companies, Delhi
4. <td>Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor</td> <td>U74899DL1992PTC050228</td>	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74899DL1992PTC050228
5. <td>Address of the registered office and principal office (if any) of Corporate Debtor</td> <td>Regd. Office: House No G- 115, Ashok Vihar Phase-I, North West, Delhi-110052 Works:- E-44E, Industrial Area, Chokpinki, Bhrawad, Awar, Rajasthan-301707</td>	Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: House No G- 115, Ashok Vihar Phase-I, North West, Delhi-110052 Works:- E-44E, Industrial Area, Chokpinki, Bhrawad, Awar, Rajasthan-301707
6. <td>Insolvency commencement date in respect of Corporate Debtor</td> <td>29/10/2024</td>	Insolvency commencement date in respect of Corporate Debtor	29/10/2024
8. <td>Name and Registration number of the insolvency professional acting as Interim Resolution Professional</td> <td><b>Name: Ajay Gupta</b> Reg. No.: IBB/PA-001/1P-P00140/2017-18/10304</td>	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	<b>Name: Ajay Gupta</b> Reg. No.: IBB/PA-001/1P-P00140/2017-18/10304
9. <td>Address &amp; email of the interim resolution professional, as registered with the board</td> <td>Address (Registered with IBB): B-745, First Floor, Safdarjung Endave Extension, New Delhi-110029. Email: <a href="mailto:p.j.gupta@corpvisory.com">p.j.gupta@corpvisory.com</a></td>	Address & email of the interim resolution professional, as registered with the board	Address (Registered with IBB): B-745, First Floor, Safdarjung Endave Extension, New Delhi-110029. Email: <a href="mailto:p.j.gupta@corpvisory.com">p.j.gupta@corpvisory.com</a>
10. <td>Address and e-mail to be used for correspondence with the Interim Resolution Professional</td> <td>Add.: C-618, 6th Floor, Tower-C, KLU Noida One, B-8, Sector-62, Noida, Gautambudh Nagar, U.P.-201309 Email: <a href="mailto:cnp.junions@gmail.com">cnp.junions@gmail.com</a></td>	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Add.: C-618, 6th Floor, Tower-C, KLU Noida One, B-8, Sector-62, Noida, Gautambudh Nagar, U.P.-201309 Email: <a href="mailto:cnp.junions@gmail.com">cnp.junions@gmail.com</a>
11. <td>Last date for submission of claims</td> <td>16/05/2024</td>	Last date for submission of claims	16/05/2024
12. <td>Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the Interim Resolution Professional</td> <td>Not Applicable</td>	Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. <td>Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)</td> <td>Not Applicable</td>	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. <td>(a) Relevant forms and (b) Details of authorized representatives are available at:</td> <td>(a) Website: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Physical Address: Not applicable</td>	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Website: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Jhunjsons Chemicals Private Limited on 02/05/2024**. The creditors of **Jhunjsons Chemicals Private Limited**, are hereby called upon to submit their claims with proof on or before 16/05/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor preferring to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA. Not applicable.

Submission of false or misleading proofs of claim shall attract penalties.

**Ajay Gupta**  
Interim Resolution Professional  
Date: 04.05.2024  
Place: New Delhi  
IBBI Registration No: IBB/PA-001/1P-P00140/2017-18/10304

### Canara Bank Regional Office - Civil Lines, Moradabad

#### POSSESSION NOTICE

Under Section 13 (2) [Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas  
The undersigned being the Authorized officer of the CANARA BANK, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date mentioned against and stated herein calling upon you to repay the amount within 60 days from the date of receipt of said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower/ guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrower/guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the CANARA BANK, for the amounts and interest thereon. The borrower's attentions is invited to provisions of sub-section (8) of section 13 of the act, in respect of time available to redeem the secured asset. Details of properties where possession had been taken is as follows:

Sr. No.	Name & Address of the Borrower/ Guarantor & Branch Name	Description of the Immovable Property	Outstanding Amount as per Demand notice	Date of Demand Notice
1.	M/S Iqra Handloom, Mohd Haroon S/o Mohd Yakub and Sh. Jainul Abadeen S/o Gaffar (Binjor)	A double storied commercial property measuring 171.40 sq.mt, situated at Mohalla Nodha south and north nehtar, tehsil Dampur, District Bijnore, Registered through Sale deed no. 8769 on 17.04.2018 at bahi no. zild no. 11169 pages 81 to 160 in office of sub registrar Dampur. Owned in the name of Mohd Haroon Bounded as: East: property of Azam and Hafiz Ilasan West: Passage 6' ft wide. North: property of Naim ahmad South: Qabristan	Rs. 36,73,772.17 /- + int. & other charges	31.08.2023 01.05.2024

**Dated: 03.05.2024** **Place: Dampur** **Authorized Officer, Canara Bank**

### HDB FINANCIAL SERVICES LIMITED

REGISTERED OFFICE: RAHOKHA, 2ND FLOOR, LAW GARDEN ROAD, NAVRANGPURA, AHMEDABAD-380009  
BRANCH OFFICE: HDB FINANCIAL SERVICES LIMITED, Kharsa No. 47, Opposite Dussehra Ground, Badli, Near Oxford School, Vakkapur, New Delhi-110018

#### POSSESSION NOTICE UNDER SARFAESI ACT, 2002

THE UNDERSIGNED AS AUTHORIZED OFFICER OF HDB FINANCIAL SERVICES LIMITED HAS TAKEN OVER POSSESSION OF THE FOLLOWING PROPERTY PURSUANT TO THE NOTICE ISSUED U/S 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF THE FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 THE FOLLOWING LOAN ACCOUNTS WITH A RIGHT TO SELL THE SAME ON "AS IS WHERE IS BASIS" AND "AS IS WHAT IS BASIS" FOR REALIZATION OF COMPANY'S DUES.

1. Borrower's & Guarantor's Name & Address	Description Of The Property	1. Date & Time Of E-auction 2. Last Date Of Submission Of Em'd 3. Date & Time Of The Property Inspection	1. Reserve Price 2. End Of The Property
Sudesh Trading Company - Ground Floor Q-23/2 Old Double Storey Jagat Nagar-19 New Delhi District-110024 - Also Is At - 2nd Floor Plot No. The Extent Of Ceiling - Property No.218 Area Measuring 50 Sq Yds. Rect. No.12, Kila No.11 New Layapur Delhi-110051. Mamtara Ran (deceased) through Legal Heir Sujal Krishna (legal Heir) through Legal Guardian - House No-218 51 New Layapur Krishna Nagar Delhi-110051 - Saksham Wadhwa (legal Heir) through Legal Guardian - House No-218 51 New Layapur Krishna Nagar Delhi-110051 Kishore Kumar (legal Heir) - House No-218 51 New Layapur Krishna Nagar Delhi-110051 - Kishore Kumar (legal Heir) - H No-218 51 New Layapur Krishna Nagar - New Delhi Delhi-110051. Loan Account No. 6585333, Rs. 2,32,424,77/- (Rupees Thirty Two Lakhs Thirty Two Thousand Four Hundred Twenty Four and Paise Seventy Seven Only) as of 18-May-2022 and future contractual interest till actual realization together with incidental expenses, cost and charges etc.	All piece and parcel of property Second Floor upto the extent of ceiling level. Said Floor Property No. 218. Area Measuring 50 Sq Yrd Of Rect no.12, Kila No. 11, Situated at abrd of New Layapur Colony in the Area Of Village Khureji Khas, Ilaqa Shahdara Delhi 110051	1) E-AUCTION DATE: 22.05.2024 - 10.30 AM TO 05.00 PM WITH UNLIMITED EXTENSION OF 5 MINUTES 2) LAST DATE OF SUBMISSION OF EMD/WITH KYC 21.05.2024 - TILL 5 PM 3) DATE OF INSPECTION: BETWEEN 17.05.2024 - 12.00 PM TO 2.00 PM IST	Reserve Price (IN INR): Rs. 1595143/- (Rupees Fifteen Lacs Nine Five Thousand One Hundred Forty Three Only) EMD Amount (IN INR): Rs. 1595143/- (Rupees Fifteen Lacs Nine Thousand Five Hundred Forty Three Only)
1. Atul Jain - H No. 65 Block-PJ Floor Second Floor, Pitampura Delhi-110034, Delhi And Also 3006 & 3007 Ayapura, Subzi Mandi, Delhi, Delhi-110034 - Manisha Jain H No. 65 Block-PJ Floor Second Floor, Pitampura Delhi-110034, Delhi Rajendra Kumar Jain - H No. 65 Block-PJ Floor Second Floor, Pitampura Delhi-110034, Delhi Account No. 3512082, Rs 868937/- (Rupees Eight Lakh Sixty Eight Thousand Nine Hundred & Thirty Seven Only) as of 04.06.2022 and future contractual interest till actual realization together with incidental expenses, cost and charges etc.	All piece and parcel of property bearing Shop No. 3006 on Ground Floor and One Godown no. 3007 (without roof right), measuring 40.35 Sq. Mtr. Ie, 48 Sq Yard, Situated at anayapura, Subzi Mandi, Delhi, Registered in the name of Rajender Kumar Jain S/o Late Sh. Shikar Chand Jain and Mrs. Manisha Jain W/o Sh. Atul Jain as per the Sale Deed bearing Registration No. 7230 dated 11-06-2014. Property Bounded As East-Other Property West-Gall, North-Other Property, South-Gall	1) E-AUCTION DATE: 22.05.2024 - 10.30 AM TO 05.00 PM WITH UNLIMITED EXTENSION OF 5 MINUTES 2) LAST DATE OF SUBMISSION OF EMD/WITH KYC 21.05.2024 - TILL 5 PM 3) DATE OF INSPECTION: BETWEEN 17.05.2024 - 12.00 PM TO 2.00 PM IST	Reserve Price (IN INR): Rs. 7630044/- (Rupees Eighteen Lakh Seventy One Thousand Five Hundred Sixty One Only) EMD Amount (IN INR): Rs. 7630055/- (Rupees Eighteen Lakh Seventy One Thousand Six Hundred Sixty One Only)
Radhika Color Lab Digital Studio - Building No. 2383, St. No. 11, Main Road Behari, Colony, Shahdara Delhi-110031 Delhi -2 Radhika Color Lab Digital Studio - Property No. F-73, Out Of Kh. No. 485, Village, Sikdarpur East Viji Nagar, Ilaqa, Shahdara Delhi-110031 - J Satyapraakash Sharma - Building No. 2383, St. No. 11, Main Road Behari, Colony, Shahdara Delhi-110031 - 4 Rajeshwari Sharma Building No. 2383, St. No. 11, Main Road Behari, Colony, Shahdara Delhi-110031. Account No. 5910687, Rs. 61,47,55,23.0/- (Rupees Sixty One Lakhs Four Thousand Seven Hundred Fifty Five and Paise Twenty Three Only) as of 07.12.2022 and future contractual interest till actual realization together with incidental expenses, cost and charges etc.	All the Piece and parcel of property bearing no F-73, Ground & First Floor, without roof rights (measuring 100 Sq Yards out of Kharsa No 485) Situated at Village -Sikdarpur in the abrd of East Viji Nagar, Ilaqa-Shahdara, New Delhi-110031 As per the Sale deed dated 21-09-2005 executed in favour of Mrs. Rajeshwari Sharma Property Bounded as:- North -F-72, South -Mandir, East -Road, West-Other Property.	1) E-AUCTION DATE: 22.05.2024 - 10.30 AM TO 05.00 PM WITH UNLIMITED EXTENSION OF 5 MINUTES 2) LAST DATE OF SUBMISSION OF EMD/WITH KYC 21.05.2024 - TILL 5 PM 3) DATE OF INSPECTION: BETWEEN 17.05.2024 - 12.00 PM TO 2.00 PM IST	Reserve Price (IN INR): Rs. 620160/- (Rupees Sixty Two Thousand One Hundred Sixty Only) EMD Amount (IN INR): Rs. 620161/- (Rupees Sixty Two Thousand One Hundred Sixty One Only)
1. Shri Kalka Store - Shop No. 01 GF Main Road Masopur Vasant Kunj New Delhi-110070 Delhi - Shri Kalka Store - Property Bearing No 243-4, First Floor, Area Measuring 700 Sq Feet, Ward A - Measuring 150 Sq Yards In Behari Colony, Delhi-110031. 2. Cuhanu Gupta - House No. 243-B, Mehrauli New Delhi Delhi Delhi-110030 - Chiranj Gupta - House No. 243-B, 1/F Ward No. 06, Mehrauli New Delhi Delhi Delhi-110030 - Man Mohan Gupta - House No. 243-A/F Ward No. 06, Mehrauli New Delhi Delhi Delhi-110030, Account No. 14736451, Rs. 27,39,905.45/- (rupees Twenty Seven Lakhs Thirty Nine Thousand Five Hundred Five and Paise Forty Five Only) as of 12.07.2022 and future contractual interest till actual realization together with incidental expenses, cost and charges etc.	All the Piece and parcel of Property Bearing No. 243-A, First Floor, Measuring 700 SQ. Ft. Ward No. 6, comprised in Kharsa No. 11615/3 Mtr. Lala Behari Colony, Delhi-110031. 3. Shri. Rm. Smt. Remt. Gupta W/o Manmohan Gupta in respect of the Property (Start to left on first floor (Without roof rights) as per sale deed duly registered in the office of Sub-Registrar, Delhi. Doc. No. 5198, Book No. 1, Volume No. 1537, on pages No. 75, Dated 15-09-2016, SR-V-A, Bounded as:- North - RSH Flat, Other Property, South - Other Property East - Road 15ft, West -Other Property.	1) E-AUCTION DATE: 22.05.2024 - 10.30 AM TO 05.00 PM WITH UNLIMITED EXTENSION OF 5 MINUTES 2) LAST DATE OF SUBMISSION OF EMD/WITH KYC 21.05.2024 - TILL 5 PM 3) DATE OF INSPECTION: BETWEEN 17.05.2024 - 12.00 PM TO 2.00 PM IST	Reserve Price (IN INR): Rs. 198779/- (Rupees Nineteen Lakh Eighty Seven Thousand Nine Hundred & Seventy Nine Only) EMD Amount (IN INR): Rs. 198780/- (Rupees One Lakh Ninety

